

Court on its own motion Vs. U.T. Chandigarh

Present : Mr. Amit Jhanji, Senior Standing Counsel, UT Chandigarh, and
Ms. Sukhmani Patwalia, Advocate.

Mr. G.S. Wasu, Advocate,
for the Chandigarh Housing Board.

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Suo motu cognizance of the matter has been taken by this Court on the basis of news item published on 30.08.2024 in news paper 'The Tribune' reporting that there is mixture of sewage with drinking water supply at economically weaker section (EWS) colonies in Dhanas, Maloya, Ram Darbar, Vikas Nagar, as well as Sectors 56 and 38, within the town of Chandigarh.

Learned Senior Standing Counsel, Union Territory, Chandigarh, and learned counsel appearing on behalf of the Chandigarh Housing Board are heard.

It appears that nobody is taking up responsibility of solving the emergent situation, which may lead to an epidemic, since once water supply to the said colonies is contaminated and is consumed, it may lead to wide-spread diseases.

The UT Chandigarh administration, which also controls the Chandigarh Housing Board, is directed to take necessary steps to resolve the problem and submit a compliance report before the next date of hearing.

List on 04.09.2024.

(SHEEL NAGU)
CHIEF JUSTICE

(ANIL KSHETARPAL)
JUDGE

August 31, 2024

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